

PROCEEDINGS OF THE DISTRICT JUDGE, KOZHIKODE

Present: Smt.P.Ragini, District Judge

Sub: Estt. District Court, Kozhikode - Temporary appointment of **Clerk** through Public Service Commission - Orders Issued.

Read:1. Memo No. DV(4)02/2019-(19) dated 08.10.2020 of the District Officer, Kerala Public Service Commission, District Office, Kozhikode.

2. This Court's O.M of even number dated 19.10.2020

3. GO (P) No. 15/2020 /P & A R D dated 28-10-2020 .

Order No. A1-7802/2020

Kozhikode, Dated: 03.11.2020

The following orders of temporary appointment of **Clerks** in the scale of pay of Rs.19000 - 43600 advised by the Kerala Public Service Commission under Rule 9 (a) (i) of Kerala State and Subordinate Service Rules 1958 is issued.

The appointment is also subject to Rule 3 of the General Rules 1958 and the rules issued by the Government from time to time. The candidates are informed that in case of their discharge from service for want of vacancy, They may either register their name in the office of the Public Service Commission from where they have been advised otherwise they will lose the right of probation in the department from where they have been discharged for want of vacancy or may wait their turn for re-appointment to the post in the Department in case they desire to continue in the post in which they have been discharged.

The candidates are informed that their appointment will be terminated without notice if the Department is not satisfied with the character and antecedents on subsequent verification. The advice of the candidate is subject to Rule 3 (C) of General Rules of K.S & S.S.R.

They are further informed that the application for correction of date of birth, if any needed in their case should be made within 5 years of their entry in service and the application for correction of date of birth in Service Register shall be submitted to the Government in the Administrative Department concerned through proper channel as envisaged in G.O. (P) No.45/91 P& ARD, dated 30.12.1991.

The instructions to be followed by the candidates are shown below:

The candidates shall produce the **original One Time Verification Certificate**, two certificates of conduct and character in Form No.II as prescribed in G.O(P)No. 156/88/Home S.S.B Department dated 12.12.1988 and

a Medical Certificate of fitness as prescribed in G.O.(P)No.20/2011/P&ARD dated 30-06-2011, given by the competent authorities.

Oath of allegiance to the constitution should be administered to the candidate when they join duty. The incumbent should produce the details regarding their movable and immovable properties in the proforma as prescribed in GO(P) No.171/16 Fin. dated 15.11.2016 at the time of joining in service .The Presiding Officers concerned shall verify the same and the fact may be recorded and pasted in the service book of the incumbents.

The candidates must adhere the directions contained the GO read as llrd above strictly and they are directed to join duty within 15 days on receipt of this order failing which their appointment will be treated as cancelled.

The Presiding Officer concerned should satisfy himself the identity and signature of the candidates with reference to the **original One Time Verification Certificate** before they are allowed to join duty. **A candidate who fails to produce original One Time Verification Certificate** shall not be admitted to duty under any circumstance. If there is any discrepancy, the candidate should not be allowed to join duty and the fact should be reported to this office forthwith. After the candidate is allowed to join duty, the **original One Time Verification Certificate** shall be kept under safe custody.

The appointment of the candidate shall be regularised only after obtaining a verification certificate from Kerala Public Service Commission. **For this purpose the concerned Presiding Officer shall forward attested copies of relevant pages of the Service Book of the candidate to this office as ordered in G.O.(P)No.20/2011/P&ARD, Dated 30-06-2011 along with the original One Time Verification Certificate** after recording necessary entries.

The Presiding Officer concerned is further directed to verify the identification and Community / Non Creamy Layer Certificates in respect of the candidates advised against reservation turns at the time of joining duty.

| Sl. No. | Name and address of the candidates | Date of birth | Qualifications | Court in which appointed |
|---------|--|---------------|----------------|--------------------------------|
| 1 | Sunil.T Thiruvallath (H) Muchukunnu(PO) Koyilandy (VIA) Kozhikode-673307 | 20-04-1973 | SSLC | District Court , Kozhikode. |

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| 2. | Vineeth.V.S Aswathy Mulluvila Thiruvananthapuram Pin-695 133 | 29-05-1989 | SSLC | Family Court,Kozhikode |
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Sd/-
DISTRICT JUDGE

To

- 1.The Judge , Family Court, Kozhikode.(with One Time Verification Certificate , Medical Certificate & Non Creamy Layer Certificate)
- 2.The candidate concerned **by registered post with acknowledgement due.**

Copy To:

1. The Registrar [Subordinate Judiciary], High Court of Kerala, Ernakulam (with C.L.).
2. The Senior Superintendent, District Court, Kozhikode.
3. The Junior Superintendent - II / III / DSA, District Court, Kozhikode.
4. The Secretary, K.C.J.S.O, District Committee, Kozhikode
5. The Secretary, KDJECCS Ltd,, Kozhikode
6. Section B1
7. The File.
8. The Proceedings File.

// True Copy / Forwarded / By Order //

Sheristadar.

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